

Overseers in Defence Departments

884. ✓ **Shri A. K. Gopalan:**
 Shri Vasudevan Nair:

Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a number of civilian engineering graduates employed as overseers in the Defence Departments are not given higher start of Rs. 160 as is done in Central Public Works Department etc.; and

(b) if so, the number of such qualified people working as overseers?

The Minister of Defence (Shri Krishna Menon): (a) Orders similar to those in the Central Public Works Department for grant of higher initial pay of Rs. 160 in the scale of Rs. 100-8-140-10-300 to Section Officers (Overseers) who are Engineering graduates do not exist in the Military Engineer Service. However, higher initial pay may be given to deserving candidates who are recruited as Superintendent Grade II in the scale of Rs. 100-8-140-10-200-EB-10-300 in the Military Engineer Service on the basis of qualifications, experience, previous emoluments etc. Engineering graduates have the opportunity for appointment as Superintendent Grade I in the scale of Rs. 250-15-340-EB-15-400 in the Military Engineer Service to which there is no corresponding grade in the Central Public Works Department.

(b) No Engineering graduates are at present employed as Superintendent Grade II in the Military Engineer Service.

the Table under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957, a copy of Notification No. G.S.R. 191 dated the 20th February, 1960 making certain amendment to the second schedule to the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-1966/60].

REGULATIONS FOR INDIAN NAVAL RESERVE AND INDIAN NAVAL VOLUNTEER RESERVE

The Deputy Minister of Defence (Sardar Majithia): Sir, on behalf of Shri Raghuramaiah, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Regulations for the Indian Naval Reserve and the Indian Naval Volunteer Reserve published in Notification No. S.R.O. 53 dated the 20th February, 1960. [Placed in Library. See No. LT-1967/60.]

12.08 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**STRIKE BY RIVER SURVEYORS AND HYDROGRAPHERS AT CALCUTTA PORT**

Shri Raghunath Singh (Varanasi): Sir, under rule 197, I beg to call the attention of the Minister of Transport and Communications to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The strike resorted to by the river surveyors and hydrographers at Calcutta Port.”

The Minister of Transport and Communications (Dr. P. Subbarayan): There are six Marine Services under the Commissioners for the Port of Calcutta, viz., Assistant Harbour Masters' Service, Hooghly Pilot Service, Dredger and Despatch Service, Marine Engineers' Service, River Survey Service and Berthing Masters' Service. All are essential for the maintenance of the navigable channel

12.07 hrs.

PAPERS LAID ON THE TABLE**AMENDMENT TO SECOND SCHEDULE TO MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT**

The Minister of Mines and Oil (Shri K. D. Malaviya): Sir, I beg to lay on